

MR. CHAIRMAN : Please sit down. He has answered the question.

DR. BHAI MAHAVIR : The point is has he answered...

MR. CHAIRMAN : Yes. He has answered.

DR. BHAI MAHAVIR : Has he answered whether the police officers in their explanation made any allegation against the driver ? I put it to you ; Has he answered this ?

MR. CHAIRMAN : Mr. Minister.

SHRI K. C. PANT : Enquiry is going on.

श्री ओ३स प्रकाश त्यागी : सभापति महोदय, मैं सरकार से जानना चाहूंगा कि क्या उन्हें यह ज्ञान है कि दिल्ली में अराष्ट्रीय तत्वों और विद्यार्थी अधिकांश में बसों का हाइजैकिंग इधर से उधर कर रहे हैं और पुलिस ने उनके साथ सख्ती के साथ डील किया, गर्वमेंट ने पुलिस के साथ सख्ती की और पुलिस वालों को सस्पेंड किया। स्थिति अब यह हो गई है...

श्री सभापति : त्यागी जी यह सवाल अगस्त के महीने का है। आप इसको जनरलाइज न करिये, सवाल पृष्ठिये।

श्री ओ३स प्रकाश त्यागी : क्या उन्हें यह जानकारी है कि पुलिस वालों ने इस प्रकार के अराष्ट्रीय तत्वों के साथ कोई भी सख्ती करना बन्द कर दिया है और अवस्था यह है कि बसों में विद्यार्थी और ये बिना टिकट चल रहे हैं।

PRODUCTION OF INDIAN

STANDARD WAGON COMPANY

*98. SHRI KALYAN ROY : †
SHRI KALI MUKHERJEE :

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

†The question was actually asked on the floor of the House by Shri Kalyan Roy.

(a) whether the production of the Indian Standard Wagon Company, near Asansol, West Bengal, has been declining since long, and if so, the details thereof;

(b) whether there has been any investigation into its performance and decline in production; and if so, the results thereof; and

(c) what steps Government propose to take to increase its production ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) The Indian Standard Wagon Company are manufacturers of Railway Wagons, Steel Structural, Steel Forgings and Springs. Production has been low as against the rated capacity though decline in actual production from year to year has been limited to structural. Production of railway wagons has also fallen sharply in 1972.

(b) and (c) The question of investigation into the affairs of the Company under the provisions of Industries (Development and Regulation) Act, 1951 is under consideration.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

RECORDED MUSIC OF USTAD ABDUL WAHEED KHAN

*94. SHRI HABIB TANVIR: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply to Unstarred Question No. 399 given in the Rajya Sabha on the 18th May, 1972 and state:

(a) whether it is a fact that recorded music of Ustad Abdul Waheed Khan was relayed by the All India Radio after the 18th May, 1972;

(b) if so, how many times and when;

(c) the source of acquiring this recorded music; and

(d) the reason for not acquiring it earlier than the 18th May 1972 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL):

(a) Yes, Sir.

(b) Once, on 31st May, 1972, in the Urdu Service of AIR.

(c) From the Archives of AIR.

(d) The recordings had been acquired earlier than 18th May, 1972 but were actually traced in the archives only thereafter.

MADHYA PRADESH NAGAR TATHA GRAM NIVESH ADHYADESH VIDHAYAK, 1972

*96. SHRI BALRAM DAS: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Nagar Tatha Gram Nivesh Adhyadesh Vidhayak, 1972 has been received from Madhya Pradeesh for previous sanction of the President before its promulgation;

(b) if so, whether the required approval has since been accorded;

(c) if not, the reasons for the delay; and

(d) the time likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) Yes, Sir.

(b) Not yet.

(c) and (d) Similar Bills have been received from a number of States. A decision is likely to be taken soon.

वीर सावरकर की स्वतंत्रता सेनानी के रूप में मान्यता

*99. श्री श्रीम प्रकाश त्यागी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने स्वर्गीय स्वातन्त्र्य वीर सावरकर को स्वतंत्रता सेनानी के रूप में मान्यता देने का निर्णय किया है ;

(ख) यदि हां, तो क्या सरकार ब्रिटिश सरकार द्वारा जब्त की गई उनकी सम्पत्ति को उनके परिवार को लौटा देगी ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

†[RECOGNITION OF VIR SAVARKAR AS FREEDOM FIGHTER

*99 SHRI O. P. TYAGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government decided to recognise late Swatantrya Vir Savarkar as a Freedom Fighter :

(b) if so, whether Government would restore his property which was confiscated by the British Government to his family; and

(c) if not, the reasons therefor ?]

गृह मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त) : (क) जी हां, श्रीमन् ।

(ख) और (ग) स्वर्गीय श्री वी० सावरकर की जब्त की गई सम्पत्ति नौलाम की गई थी तथा उसको किसी अन्य व्यक्ति ने खरीद लिया था । उस सम्पत्ति को उनके उत्तराधिकारियों को वापस देना व्यवहार्य और वैध रूप से सम्भव नहीं पाया गया है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c) The confiscated property of the late Shri V. Savarkar was auctioned and it was acquired by a third party. It has not been found feasible and legally practicable to restore that property to his heirs.]

†[] English translation.